Annexure 3

Name of Corporate Debtor : Solapur Tollways Private Limited

Date of Commencemnt of CIRP: 20 December 2024

(Version 4: Pursuant to claims received and updated as on 31 Oct 2025)

List of Secured Financial Creditor (Other than the financial creditor belonging to any class of creditor)

SI No	. Name of creditor	Details of claim received		Details of claim Admitted							Amount of any	Amount of	Amount of claim
		Date of receipt	Amount claimed	Amount of claim admitted	Financial Debt	Amount covered by security interest	Amount covered	Whether related party?	% of voting Share in COC if applicable	Amount of contingent claim	mutual dues that	claim not admitted	under Remarks if a verification
1	Punjab National Bank	27-Dec-24	1,139,241,390	1,129,486,824	Secured	1,129,375,819		No	17.50%			9,754,566	-
2	Union Bank of India	30-Dec-24	2,153,876,895	2,149,970,242	Secured	2,149,970,242		No	33.32%			3,906,653	-
3	Bank of Baroda	03-Jan-25	556,516,090	552,029,101	Secured	551,716,959		No	8.55%			4,486,989	-
4	Canara Bank	03-Jan-25	317,128,930	315,853,667	Secured	315,853,667		No	4.89%			1,275,263	-
5	India Infrastructure Finance Company Ltd	03-Jan-25	2,314,148,353	2,305,749,390	Secured	2,305,571,743		No	35.73%			8,398,963	-
6	SREI Equipment Finance Limited	03-Jan-25	590,305,788	536,841,808	Secured	536,841,808			0.00%			53,463,981	-
	Total		7.071.217.447	6,989,931,032		6.989.330.238	_		100.00%		-	81.286.414	-

	Annexure - Security Interest
Lender	Security Interest
Axis Bank (Trustee on behalf of consortium comprising of UBI, PNB, BOB, IIFCL, Canara Bank & SREI)	Primary Security: 1. The Facility together with all interests, liquidated damages, penal interest, additional interest, fees, remuneration payable to the Security Trustee, costs, charges, expenses and other monies, and all other amounts whatsoever stipulated in, or payable by the Borrower in terms of, the Finance Documents shall to the salisfaction of the Lender/ Security Trustee, be secured to the extent permitted under the Concession Agreement, by: a) a first mortgage and charge on all the Borrower's immovable properties, both present and future, relating to the Project, save and except the Project Assets; b) a first charge of all the Borrower's tangible movable plant and machinery, machinery spares, tools accessories, furnitive, futures, vehicles, all other movable assets and current assets, both present and future, relating to the Project, save and except the Project Assets; c) a first charge of all the Borrower's tangible movable all but and machinery, machinery spares, tools accessories, furnitive, futures, vehicles, all other movable assets and current assets, both present and future, relating to the Project, save and except the Project Assets; c) a first charge on the Borrower's all bank accounts including, but not limited the Escrow Account (including MMRA and DSRA), opened with the Escrow Bank where all cash inflows from the Project, Disbursements, Receivables and all funds from time to the project of the Project of the Project and a set of the Project and a se
SREI (Sub-Debt)	Corporate Guarantee